

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit LPS on compounding basis, on delayed payments qua the monthly energy bills and the change in law bills issued in terms of the PPA dated 1.4.2013 and subsequent amendments thereto.

Petition No. 31/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.

Petitioner : SEIL Energy India Limited

Respondent : APPCC and 3 others

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Mridul Chakravarty, Advocate, SEIL
Shri Devansh Pundir, Advocate, SEIL
Shri Yelamchili Shiva Santosh Kumar, Advocate, APPCC
Shri Rudrajit Ghosh, Advocate, APPCC

Record of Proceedings

The cases were called out for a hearing through a virtual mode.

2. During the hearing, the learned counsel for the Petitioner requested to file a rejoinder to the replies filed by the Respondents during the course of the day and requested an adjournment of the matter. This request was not opposed by the learned counsel for the Respondents.

3. The Commission, after hearing the parties, allowed the filing of a rejoinder by the Petitioner, on or before **10.6.2026**.



4. The Petitions shall be listed for hearing on **21.7.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

